

Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1316/18/24]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 40 and sub-section (2) of Section 41 of the Petroleum and Natural Gas Regulatory Board Act, 2006: -

- (a) Annual Report and Accounts of the Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1747/18/24]

(C) A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 20 of the Oil Industry (Development) Act, 1974: -

- (a) Annual Report and Accounts of the Oil Industry Development Board (OIDB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1317/18/24]

I. Report on the Working and Administration of the Companies Act, 2013 for the year ending 31st March, 2024

II. Accounts (2023-24) of CCI and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI HARSH MALHOTRA): Sir, I lay on the Table—

- I. A copy (in English and Hindi) of the Tenth Annual Report on the Working and Administration of the Companies Act, 2013, under Section 461 of the Companies Act, 2013, for the year ending 31st March, 2024.
- II. A copy (in English and Hindi) of the Annual Accounts of the Competition Commission of India (CCI), New Delhi, for the year 2023-24, and the Audit

Report thereon, under sub-section (4) of section 52 of the Competition Act, 2002.

[Placed in Library. See No. L.T. 1748/18/24]

Report and Accounts (2023-24) of WDRA, New Delhi and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं भाण्डागारण (विकास और विनियमन) अधिनियम, 2007 की धारा 39 की उप-धारा (3) और धारा 38 की उप-धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (a) Annual Report and Accounts of the Warehousing Development and Regulatory Authority (WDRA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1609/18/24]

- I. **Appropriation and Finance Accounts (2023-24) of the Union Government**
- II. **Reports of the Comptroller and Auditor General of India for various years**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अंतर्गत निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- I. (i) Union Government Appropriation Accounts (Civil) — for the year 2023-2024;

[Placed in Library. See No. L.T. 1749/18/24]

- (ii) Union Government Finance Accounts for the year 2023-2024;

[Placed in Library. See No. L.T. 1750/18/24]

- II. (i) Report of the Comptroller and Auditor General of India for the year ended March, 2023 — Compliance Audit Report on Examination of assessments of companies dealing in the business of 'Distilleries and Breweries' by the Income Tax Department — Union Government — Department of Revenue - Direct Taxes Report No. 09 of 2024;

[Placed in Library. See No. L.T. 1751/18/24]